

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

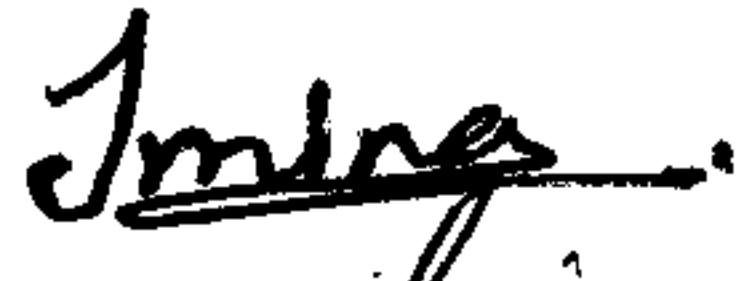
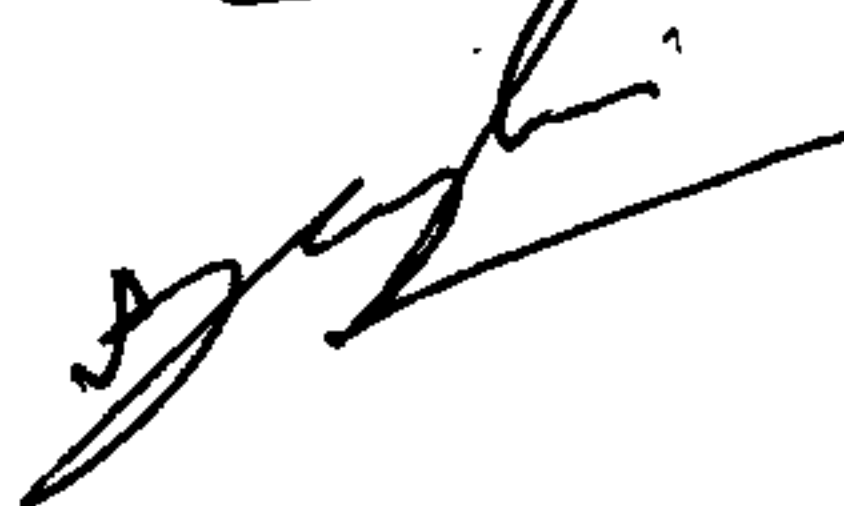
C.P. (I.B) No. 59 /7/NCLT/AHM/2019

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2019**

Name of the Company: IDBI Bank Ltd.
V/s.
Doshion Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	AKSHAT KHARE WITH JASODA MINA FOR MASON LE EXPARTS	APPLICANT ADVOCATE	APPLICANT	
2.	Mr. Arpit Singhvi ilb Mr. Sharvil Majmudar	Adv.	Respondent	

ORDER


The Parties are represented through their respective learned counsels.

The Learned Lawyer appearing for the Petitioner requested time to file rebuttal document.

The prayer is allowed.

Two weeks' time is granted to file rebuttal documents by serving an advance copy to the other side.

List the matter on 05.09.2019


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 16th day of July, 2019